

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:4032
ANSWERED ON:21.03.2013
IMPLEMENTATION OF MPLAD SCHEME
Yadav Shri Hukamdeo Narayan

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the reasons for raising the question of availability of land after the issue of no-objection certificate by the circle officer in Madhubani, Bihar and the persons responsible for delay in technical assessment and the action taken thereon;
- (b) whether the Government proposes to sanction works costing less than Rs.15 lakh without tendering process and to undertake these jobs on departmental basis, if so, the details thereof and if not, the reasons therefor;
- (c) whether there is any proposal to incorporate a provision in the MPLADS guidelines that the approval of an MP is required to be obtained before releasing the last instalment of payment to the Implementing Agencies so as to ensure quality of the work and if so, the details thereof; and
- (d) whether there is any proposal to hand over the preparation of estimates relating to the funds recommended for trusts/societies to the Government agencies so as to expedite the work and if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) Details of the specific work in question are not mentioned. However, District Authority of Madhubani has informed on 18.03.2013 that after issuance of a No Objection Certificate (NOC) for land by the Circle Officer, no other NOC in this regard is required.

(b) to (d) Hon'ble Members of Parliament (MPs) recommend works in accordance with the Guidelines of the Members of Parliament Local Area Development Scheme (MPLADS).

The implementation is the responsibility of the State Government/ District Authority, who undertake the implementation in accordance with the State Government's administrative, technical and financial rules.

Government of Bihar have informed on 18.03.2013 that there is no proposal to allow sanctioning of works costing less than Rs.15 lakh without tendering process.

There is no proposal to make a provision in the Guidelines of MPLADS that approval of an MP is required before releasing the last instalment to the Implementing Agency.

Preparation and approval of estimates of works relating to trusts/societies are undertaken as per the State Government's rules and procedures in this regard.